

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGSWrit Petition(s)(Civil) No(s).1076/2022

ABISHEK NATH SARVARIA

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ANR.

Respondent(s)

IA No.24473/2023 - PERMISSION TO FILE AMENDED WRIT PETITION

Date : 02-09-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Petitioner-in-person

For Respondent(s) Mr. Vikramjeet Banerjee, A.S.G.  
Mr. Siddharth Sinha, Adv.  
Ms. Sweksha, Adv.  
Mr. Shivank Pratap Singh, Adv.  
Mr. Prasenjeet Mohapatra, Adv.  
Mr. Rajasmit Mondal, Adv.  
Mr. Ishaan Sharma, Adv.  
Mr. Arvind Kumar Sharma, AORMr. Vikramjit Banerjee, Adv.  
Mr. Siddharth Sinha, Adv.  
Ms. Sweksha, Adv.  
Mr. Shivank Pratap Singh, Adv.  
Mr. Prasenjeet Mohapatra, Adv.  
Mr. Ishaan Sharma, Adv.  
Dr. N. Visakamurthy, AORUPON hearing the counsel the Court made the following  
O R D E R

1. Learned Additional Solicitor General of India seeks and is granted six weeks' time to explore the scope of legislative intervention, if so required, in respect of the issues raised in the instant petition.
2. Post the matter for hearing on 21.10.2024.

(SATISH KUMAR YADAV)  
ADDITIONAL REGISTRAR(POOJA SHARMA)  
COURT MASTER (NSH)